

Para	Category	<i>Ex-gratia</i> lump sum compensation w.e.f. 1.1.2006 as per DOP & PW OM dated 2.9.2008
(a)	Death occurring due to accident in the course of performance of duties.	₹ 10 lakh
(b)	Death occurring in the course of performing duties attributable to act of violence by terrorists and anti-social elements etc.	₹ 10 lakh
(c)	Death occurring (a) enemy action, international war or Border skirmishes and (b) action against militants, terrorist, extremist	₹ 15 lakh
(d)	Death occurring while on duty in the specified high altitude, inaccessible border posts, etc. on account of natural disasters, extreme weather conditions.	₹ 15 lakh

The families of Police personnel killed in terrorist violence are generally satisfied with the compensation paid by the Government. The same is revised from time to time. However, there is no criteria or fixed duration for such revision.

Police reforms

†*245. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the efforts made so far towards police reforms;
- (b) whether suggestions given by the Committees constituted for police reforms were implemented; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) "Public Order" and "Police" are "State subjects" falling in Entry 1 and 2 of List-II of the Seventh Schedule of the Constitution of India and it is the State Governments, which have to implement various police reforms measures. The Centre has been persuading the State Governments from time to time to bring in the requisite reforms in the Police administration to meet the expectations of the people. Police reform measures are also supported through the grants-in-aid released to the State Governments under the

† Original notice of the question was received in Hindi.

Scheme for Modernisation of State Police Forces (MPF) by the Ministry of Home Affairs. The major items of police infrastructure for State police supported under the Scheme are mobility, modern weaponry, training infrastructure facilities, forensic science equipment, security equipment, traffic equipment, construction of residential buildings for lower level police personnel, etc.

To improve the functioning of the Police, various Commission/Committees were constituted during the last three decades for making recommendations regarding reforms in the Police Forces in the country. The Ministry of Home Affairs appointed a Review Committee on 21.12.2004 to review the recommendations of the previous Commission/Committees set up on Police Reforms; to short list the recommendations which have not been implemented or have been implemented only partially; and to recommend the present course of action on such recommendations. The Committee gave its report in March, 2005, giving 49 recommendations on Police Reforms. The recommendations were meant for transforming the Police into a professionally competent and service oriented organisation. These 49 recommendations were sent to the State Governments/UTs for implementation.

Besides, on the recommendations of the Review Committee, the Model Police Act, 2006 was drafted and sent to the State Governments on 31st October, 2006, with the request to frame a new State Police Act or amend their existing State Police Acts based on the Model Police Act. So far, 15 State Governments, viz., Assam, Bihar, Chhattisgarh, Haryana, Himachal Pradesh, Kerala, Maharashtra, Meghalaya, Mizoram, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura and Uttarakhand have formulated their State Police Acts and 2 State Governments, viz., Gujarat and Karnataka have amended their existing Police Acts. Thus, 17 State Governments have either formulated new State Police Acts or amended their existing Police Acts on the pattern of Model Police Act.

National Cultural Spirit

†*246. DR. SATYANARAYAN JATIYA: Will the Minister of CULTURE be pleased to state:

(a) what is the concept of Indian culture and its various dimensions along with the national policy for preservation, protection and promotion of each of them and the latest position with regard to its implementation and future action plan therefor; and

(b) the details of various measures to encourage the citizens of India to connect them with the national cultural spirit and the outlines of annual programmes for its expansion and for the purpose of making it acceptable to all?

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